THE CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

O.A. No. 226/

19890

DATE OF DECISION 18-5-1990

Shri G.A.Khatri	Petitioner
Shri R.R.Tripathi	Advocate for the Petitioner(s)
Versus	
Union of India & Ors.	Respondent
Shri J.D.Ajmera	Advocate for the Respondent(s)

CORAM .

The Hon'ble Mr. M.M.Singh

: Administrative Member

The Hon'ble Mr.

- Whether Reporters of local papers may be allowed to see the Judgement?
- To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal? MGIPRRND-12 CAT/86-3-12-86-15,000



G.A.Khatri, Inspector - Custom, Shore Guard, Bharuch.

: Applicant

Versus

- 1. Union of India
 Through:
 Additional Collector,
 Customs (P),
 Custom Office,
 Ahmedabad.
- 2. Assistant Collector, Customs, Surat.

: Respondents

ORDER

Dated: 18/5/1990

Per: Hon'ble Mr. M.M.Singh

: Administrative Member

Heard Mr. R. Tripathi, learned advocate for the applicant and Mr. Jagdish radav for Mr. J. D. Ajmera, learned advocate for the respondents.

Mr.Jagdish Yadav submits that this application is premature as the applicant has not exhausted the remedy of its statutory against the application from such appeal available under Rule 23 Clause (I) of CCS CCA. Mr.Tripathi fairly conceds that the remedy available under this Rule has not been exhausted and submits that the application may be closed so that the applicant can exhaust his remedy. Orderd accordingly. There is no order as to costs.

(M.M.Singh) STOS Administrative Member

a.a.b.